



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक २६]

बुधवार, मे २७, २०२६/ज्येष्ठ ६, शके १९४८

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ५७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले
विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties (Amendment) Ordinance, 2026 (Mah. Ord. V of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

(Translation in English of the Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties (Amendment) Ordinance, 2026 (Mah. Ord. V of 2026), published under the authority of the Governor).

GENERAL ADMINISTRATION DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 27th May 2026.

MAHARASHTRA ORDINANCE No. V OF 2026.

AN ORDINANCE

*further to amend the Maharashtra Government Servants Regulation of
Transfers and Prevention of Delay in Discharge of Official Duties Act, 2005.*

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties Act, 2005, for the purposes hereinafter appearing ;

Mah.
XXI of
2006.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and commencement. **1.** (1) This Ordinance may be called the Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties (Amendment) Ordinance, 2026.

(2) It shall come into force at once.

Amendment of section 4 of Mah.XXI of 2006. **2.** In section 4 of the Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties Act, 2005,— Mah. XXI of 2006.

(a) in sub-section (4),—

(i) before the existing proviso, the following proviso shall be inserted, namely :—

“Provided that, due to ongoing work relating to Census 2027, the general transfers of Government Servants to be made in the year 2026 shall be made on or before 30th June 2026.” ;

(ii) in the existing proviso, for the words “Provided that” the words “Provided further that” shall be substituted ;

(b) sub-section (4A) shall be deleted.

STATEMENT

The Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties Act, 2005 (Mah. XXI of 2006) has been enacted to provide for regulation of transfers of Government Servants and prevention of delay in discharge of official duties. Section 4 of the said Act provides that transfer of Government Servant shall ordinarily be made only once in the year in the month of April or May.

2. The Census 2027 is being conducted throughout India. The first phase of Census 2027 *i.e.*, House Listing and Housing Census is being conducted in the State of Maharashtra from the date 16th May 2026 to 14th June 2026. The Government of India has requested all States and Union Territories not to transfer the Census functionaries appointed for Census 2027. Therefore, for the smooth conduct of the first phase of the Census 2027, it is considered expedient to provide that the general transfers of Government Servants to be made in the year 2026 shall be made on or before the date 30th June 2026 by suitably amending section 4 of the said Act.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties Act, 2005, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

Dated the 27th May 2026.

JISHNU DEV VARMA,

Governor of Maharashtra.

By order and in the name of the
Governor of Maharashtra,

V. RADHA,

Additional Chief Secretary
to Government.